

(c) whether Government is contemplating any scheme so that only former Olympian or former international players could be appointed on main posts of Hockey related institutions?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Government has been making efforts to facilitate an amicable settlement between Hockey India (HI) and Indian Hockey Federation (IHF). As part of this process, IHF and HI have agreed to an administrative arrangement to jointly discharge the responsibilities of the national sports federation for hockey in India pending resolution of various disputes between the two bodies. The salient features of the proposed arrangement are as follows:

- 1) HI & IHF while maintaining their individual legal existence, shall set up a Joint Executive Board consisting of the existing Executive Boards of IHF and HI for the limited purposes of holding annual national championship; selection of the national team in different categories; preparation of the national team; and participation of national teams in Federation Internationale de Hockey (FIH - International Federation for Hockey) approved international tournaments.
- 2) A Joint Working Committee shall be constituted consisting of the Presidents of HI and IHF as Co-Chairman and three members each from HI and IHF.
- 3) The annual National Championship will be jointly held by IHF and HI after holding joint selection of state teams for which appropriate selection procedure shall be put in place by the Joint Executive Board.
- 4) As per the provisional settlement, Government should review the position after 31.12.2012 and decide further course of action on the basis of Government guidelines for recognition of National Sports Federation.

In the meanwhile, FIH has expressed concern over the proposed settlement stating that it would go against their statute, which provides for a sole national governing body in each member country. The entire matter is under consideration.

(c) No such proposal is under consideration.

Shunglu Committee Report

620. SHRI M. VENKAIAH NAIDU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is in receipt of Shunglu committee report about the irregularities in the conduct of Commonwealth Games;

(b) if so, the findings of the Committee and the action taken thereon by Government;

(c) whether it is a fact that Shunglu Committee has indicted the Delhi Government and the Union Sports Ministry; and

(d) the present status of the Shunglu Committee and the actions taken in view of the allegations of large scale financial irregularities to the tune of thousands of crores of money?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Sir.

(b) The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the works, financial loss to the Government, favouring of Contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchase of material at higher cost, irregular appointment of various staff/consultants, lack of supervisor/control over the contractors/staff etc. The High Level Committee has in some cases also recommended investigations by various agencies.

In the matter related to award of contract by Prasar Bharati to private company, a case has been registered against CEO of Prasar Bharati and one private individual. A GoM has considered the observations made by the HLC regarding the relationship between the Government and Prasar Bharati and the CEO and the Prasar Bharati Board and the Ministry of Information and Broadcasting has done a compresssive review of the provisions of the Prasar Bharati Act and has recommended certain amendments to the Act. Other matters relating to alleged forgery, falsification, record creation have been referred to the Central Bureau of Investigation (CBI) and Directorate of Enforcement for taking necessary action. The CBI has already registered 5 cases related to Overlays, Queens Baton Relay, Timing, Scoring & Result System and Merchandizing and Licensing, against 14 officials of the Organizing Committee including its erstwhile Chairman and 13 others. 3 cases have also been registered by CBI in matters related to Shivaji and Talkatora Stadiums against 10 officials of NDMC, 2 officials of CPWD and some private entities. Similarly 1 case, pertaining to the Lawn Bowls venue at Jawaharlal Nehru Stadium has been registered against 7 officers of DDA and CPWD and a private

company. In the case of Barapullah Project of Government of Delhi, a case has been registered by CBI against 8 officials of PWD of Government of Delhi and 2 private companies/individuals and in the matter of Street Lighting project of MCD, a case has been registered against 6 officials of MCD and one private entity. Apart from the Central Bureau of Investigation, the Enforcement Directorate and the Income Tax authorities are also investigating alleged irregularities. The Central Vigilance Commission (CVC) is also examining various complaints regarding the Games. The other recommendations of the HLC including those related to corrective action are also being examined carefully by the Government in consultation with the Ministries concerned.

(c) No, Sir. The Shunglu Committee has however cited instances of irregularities in award of contracts etc. by functionaries of the Delhi Government.

(d) The High Level Committee headed by Shri V.K. Shunglu has since completed its task and wound up. It has submitted 6 reports these related to (1) Host Broadcasting (2) Commonwealth Games village (3) City Infrastructure. (4) Games Venues (5) Organizing Committee (6) Organizing and Conduct of CWG D-2010. The action taken has been indicated in (b) above.

12.00 Noon

(MR. DEPUTY CHAIRMAN in the Chair)

PAPERS LAID ON THE TABLE

I. Notifications of Ministry of Shipping.

II. Reports and Accounts (2009-10) of HDPEL, Kolkata

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:

- (1) G.S.R. 43 (E), dated the 21st January, 2011, publishing the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Regulations, 2011.
- (2) G.S.R. 210 (E), dated the 11th March, 2011, publishing the Mumbai Port Trust Employees' (Conduct) Amendment Regulations, 2011.